

IN THE INCOME TAX APPELLATE TRIBUNAL
Mumbai "SMC" Bench, Mumbai.

Before Shri Vikas Awasthy (JM) & Shri Amarjit Singh (AM)

I.T.A. No. 3205/Mum/2023 (A.Y. 2019-20)

I.T.A. No. 3207/Mum/2023 (A.Y. 2018-19)

Ajit Chandra Shekhar Dighe C-607 Siddhi CHS Earnest Express Highway Louiswadi Thane-400 604. PAN : AECPD1288F (Appellant)	Vs.	CIT(A), National Faceless Appeal Centre, Delhi (Respondent)
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Assessee by	Shri Shashank A. Mehta
Department by	Shri Krishna Kumar, JCIT
Date of Hearing	09.05.2024
Date of Pronouncement	09.05.2024

ORDER

Per Vikas Awasthy (JM) :-

These appeals by the assessee are directed against the orders of Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [in short 'the CIT(A)'] for Assessment Year 2019-20 & 2018-19, respectively. Both the impugned orders are of even date i.e. 13.6.2023.

2. Shri Shashank Mehta appearing on behalf of the assessee submitted at the outset that the assessee wishes to withdraw both these appeals as these appeals have been filed in duplication. He furnished an application dated 7.5.2024 for withdrawal of the appeals.

3. The relevant extract of the aforesaid application filed by authorised representative of the assessee is reproduced herein below :-

“Ref : Shri Ajit Chandrashekar Dighe.

Subject : Application for Withdrawal of Appeal.
ITA No : 3207/MUM/2023 & 3205/MUM/2023
AY : 2018-19 & 2019-20

Respected Sir,

The captioned appeals bearing ITA No.: 3207/Mum/2023 (AY 2018-19) and ITA No. 3205/Mum/2023 (AY 2039-20) were e-filed before this Hon'ble Tribunal.

After e-filing the above referred appeals, the Appellant had also submitted the physical set before the registry. It appears that the said physical filing was lodged as separate appeals and the Appellant had received hearing notice for the same bearing ITA No.: 3335/Mum/2023 (AY 2018-19) and ITA No. 3334/Mum/2023 (AY 2019-20). The appeals have already been heard by 'A' bench of this Hon'ble Tribunal on 01.02.2024 and the order was also pronounced on 21.02.2024. Copy of the order is enclosed.

Since the matter is already disposed; we request your Honors to kindly allow us to withdraw the said e-filed appeals which is fixed for hearing on 09.05.2024. The inconvenience cause to your Honors is sincerely regretted”.

4. The application aforesaid is self explanatory. For the reasons given in the application both these appeals by the assessee are dismissed as withdrawn.

Order pronounced in the open court on Thursday the 9th Day of May, 2024.

Sd/-
(Amarjit Singh)
Accountant Member

Sd/-
(Vikas Awasthy)
Judicial Member

Mumbai.; Dated : 09/05/2024

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai.
6. Guard File.

//True Copy//

PS

BY ORDER,
(Assistant Registrar)
ITAT, Mumbai

